

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2197
TO BE ANSWERED ON 05.08.2024**

WELFARE OF MINING LABOURERS

2197. SHRI KARAN BHUSHAN SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken steps to provide welfare measures for labourers employed in mines;**
- (b) if so, the details thereof;**
- (c) whether the Government has taken steps to establish special welfare funds at the local level for people affected by mining; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): Welfare measures for labourers employed in mines have been provided under Mines Act, 1952 and Mines Rules, 1955 which are administered by Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment. These welfare measures include provisions for regular health checkup, first aid, adequate shelter, canteen, drinking water, sanitation at working places, appointment of welfare officer in mines where more than 500 workers are employed etc. Provisions of crèche have also been made under the Mines Crèche Rules, 1966.

(c) & (d): Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957 empowers the State Government to establish District Mineral Foundation to work for welfare and benefits of persons affected by mining related operations.
